

1  
**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE GAJENDRA SINGH  
ON THE 6<sup>th</sup> OF DECEMBER, 2023**

**MISC. CIVIL CASE No. 2906 of 2023**

**BETWEEN:-**

**RAJENDRA S/O BALMUKUND BASER, AGED 48 YEARS,  
OCCUPATION: BUSINESS R/O NEW ABADI MANDSAUR  
(MADHYA PRADESH)**

**.....APPLICANT**

***(BY SHRI KAILASH SAJONIA - ADVOCATE)***

**AND**

**RADHESHYAM S/O MOHANLAL DHANUKA, AGED 40  
YEARS, R/O ISHAM OM BHAWAN NEW ABADI  
MANDSAUR (MADHYA PRADESH)**

**.....RESPONDENT/STATE**

***(NONE PRESENT FOR THE RESPONDENT)***

*This application coming on for admission this day, the court passed the  
following:*

**ORDER**

Perused the record.

This MCC has been filed under Order 41 Rule 19 of C.P.C. for restoration of S.A. No.260/2010 which was dismissed on 08.11.2023 for want of prosecution.

On due consideration and for the reasons assigned in the application, prayer for restoration is allowed and S.A. No.260/2010 is restored to its original number.

A copy of this order be kept in the record of S.A. No.260/2010.

With the aforesaid, present M.C.C. stands **allowed** and **disposed of**.

Let a copy of this order be kept in the record of S.A. No.260/2010.

**(GAJENDRA SINGH)**  
**JUDGE**

Shruti

